

Revocation of President's Rule in U.P.

(1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68.

(2) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-134/69]

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Hathi, I beg to lay on the Table a copy of the Employee's Provident Funds (Ninth Amendment) Scheme, 1968, published in Notification No. G.S.R. 48 in Gazette of India dated the 11th January, 1969, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952. [Placed in Library See No. LT-135/69]

STATEMENT ON DROUGHT CONDITIONS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TRANSPORT (SHRI RAGHU RAMAIAH) : On behalf of Shri Jagjiwan Ram, I beg to lay on the Table a statement (Hindi and English versions) on the drought conditions prevailing in parts of the country. [Placed in Library. See No. LT-136/69]

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE DEPARTMENT OF COMMUNICATIONS SHRI (I. K. GUJRAL) : I beg to lay on the Table a copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India for the year 1967 [Placed in Library See No. LT-137/69]

J. C. Report etc. on Bills

12.02 hrs.

REVOCATION OF PROCLAMATION IN RELATION TO UTTAR PRADESH

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation issued by the President on the 26th February, 1969 revoking the Proclamation issued by him on the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 502 (English version) and G.S.R. 503 (Hindi version) in Gazette of India dated the 26th February, 1969, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-138/69]

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**FORTY FOURTH REPORT**

SHRI KHADILKAR (Khed) : I beg to present the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

CONTRACT LABOUR REGULATION AND ABOLITION BILL**(i) REPORT OF JOINT COMMITTEE**

SHRI K. N. PANDEY (Padrauna) : I beg to present the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI K.N. PANDEY : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

(iii) STUDY NOTES OF STUDY GROUPS OF JOINT COMMITTEE

SHRI K.N. PANDEY : I beg to lay on the Table a copy of the Study Notes on the visits undertaken by the

Study Groups of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL

(i) REPORT OF JOINT COMMITTEE

SHRI S. C. SAMANTA (Tamluk) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto.

(ii) Evidence before Joint Committee

SHRI S.C. SAMANTA : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto.

12.04 hrs.

STATEMENT RE : STRIKE BY UP DEGREE COLLEGE TEACHERS

Mr. SPEAKER : Now, the Hon. Minister of Education. He may lay the statement on the Table of the House.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : May I just say one word ?

Mr. SPEAKER : He may lay the statement on the table of the House.

Dr. V.K.R.V. RAO : I beg to lay on the Table a statement regarding the strike by UP Degree College teachers. [Placed in Library. See No. LT-140/69.]

SHRI S. M. BANERJEE (Kanpur) : Let him read out the statement. The strike is going on. So, let him make the statement here.

Mr. SPEAKER : Now, next item.

BUSINESS ADVISORY COMMITTEE TWENTY NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 25th February, 1969."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-Ninth Report of the Business Advisory Committee presented to the House on the 25th February, 1969."

The motion was adopted

12.05 Hrs.

RE : TEACHER'S STRIKE IN UP

SHRI S. M. BANERJEE (Kanpur) : About that particular statement.

MR. SPEAKER : The hon. Member wanted only a statement, and I have got the statement laid on the Table. If he wants a discussion now, I am not prepared to allow it.

SHRI S. M. BANERJEE : We want a discussion on that.

MR. SPEAKER : Whatever it is, it cannot be taken up now.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं दिया। अब इन की तकदीर पहले से ही अच्छी है और आप भी अगर उनको बर्खास्त तो कैसे काम चलेगा।

MR. SPEAKER : That is a separate thing. I am not going to commit now on that.

12.05½ Hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

MR. SPEAKER : The House will now take up further consideration of the following motion moved by Shrimati Sushila Rohtgi and seconded by Shri Dasaratha Rama Reddy on the 20th, February, 1969, namely :—

"That an Address be presented to the President in the following terms :

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to